NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.220/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES:

Times Innovating Media Ltd.

V/s

Brand Connect Communications (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE Adv. Affit shinds Adv for Petitione Multi 16 Halaige co

ORDER C.P. 220/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- Few dates have been granted to the Petitioner to propose the name of the IRP.
- Last chance granted to the Petitioner to propose the name of the IRP
- 4. In case the name of the IRP is not proposed the Petition can be treated as defective Petition and to be decided on merits.
- 5. Adjourned to 14.12.2017 for Final Hearing.

Sd/-BhaskaraPantula Mohan Member (Judicial) 13.11.2017.

NSd/-

M.K. Shrawat Member (Judicial)